

(ख) जून पर प्रतिबंध लगाए जाने के क्या कारण हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख) पता चला है कि 4 बड़े निर्यातकर्ताओं द्वारा कलकत्ता से प्रति वर्ष सभी प्रकार के लगभग 8 लाख पन्नी निर्यात किये गए हैं। समस्या का जायजा लेने के लिये जनवरी, 1977 से निर्यात के आंकड़ों का विस्तृत ब्यौरा इकट्ठा किया जा रहा है। इस प्रकार के निर्यातों को नियन्त्रण में लाने के लिये वन्य जीव (परिरक्षण) अधिनियम की अनुसूचियों में शीघ्र ही संशोधन करने का प्रस्ताव है।

12.25 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF SHIPPING & TRANSPORT FOR 1977-78

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Transport for 1977-78. [Placed in Library. See No. LT-648/77].

FOOD CORPORATIONS (2ND AMDT.) RULES, 1977

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of the Food Corporations (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated the 25th June, 1977, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-649/77].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(1) G.S.R. 427(E) published in Gazette of India dated the 1st July, 1977, together with an explanatory memorandum.

(2) G.S.R. 428(E) published in Gazette of India dated the 1st July, 1977, together with an explanatory memorandum.

[Placed in Library. See No. LT-650/77].

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am on a point of order. Under Direction 2, sub para 2, unless the Speaker otherwise directs on any particular occasion, the relative precedence of the classes of business before the House specified shall be in the following order:—

- (i) Oath of affirmation
- (ii) President's Address to be laid on the Table.
- (iii) Obituary references.
- (iv) Questions including short notice questions.
- (v) Leave to move motions for adjournment of the business of the House.
- (vi) Questions involving a breach of privilege.
- (vii) Papers to be laid on the Table.

I have given notice of a breach of privilege under rules 222 and 223. So, I should be allowed to raise it before the papers are to be laid.

MR. DEPUTY-SPEAKER: I think, you have yourself answered it 'unless the Speaker otherwise directs'. So,